

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SAFRI TRADELINK PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<i>Safri Tradelink Private Limited.</i>
2.	Date of incorporation of corporate debtor	31 st March, 2008
3.	Authority under which corporate debtor is incorporated / registered	ROC- Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PN2008PTC131717
5.	Address of the registered office and principal office (if any) of corporate debtor	901,Budhwar Peth, Chetana Lodge, Vijayanand Pune MH 411002 India
6.	Insolvency commencement date in respect of corporate debtor	11 th September,2019
7.	Estimated date of closure of insolvency resolution process	09 th March, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mr.Neehal Mahamulal Pathan Reg.No.IBBI/IPA-001/IP-P/01561/2018-19/12406
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address :Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH email-ca.neehal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address :Plot No.27, R.S.No.825, Sahjeevan Parisar, Near TPM Church, Behind Circuit House, Kolhapur 416 003 MH email-ca.neehal@gmail.com
11.	Last date for submission of claims	09 th October, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)Weblink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Safri Tradelink Private Limited** on 11th September,2019.

The creditors of *Safri Tradelink Private Limited* are hereby called upon to submit their claims with proof on or before 09th October, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA NA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28th September, 2019
Place: Pune

Neehal Mahamulal Pathan
Interim Resolution Professional
of Safri Tradelink Pvt.Ltd.
Reg.No.IBBI/IPA-001/IP-P/01561/2018-19/12406

